

Union Budget, 2013-14 on February 28, 2013. Pursuant to the aforesaid announcement, the Ministry of Coal has set up a Committee to devise a PPP Policy framework with CIL as one of the partners in order to increase production of coal. The Committee has since had its first meeting and deliberated on various models.

(e) During the year 2012-13, 110.43 MT of coal has been imported upto the month of January, 2013 *i.e.* April, 2012 - January, 2013. The demand for the year 2013-14 is estimated at 769.69 MT and the total all India coal production has been planned as 604.55 MT. Thus the gap estimated of 165.14 MT of coal will need to be met through imports.

Sale of mineral

2947. DR. K.P. RAMALINGAM : Will the Minister of COAL be pleased to state:

(a) whether it is a fact that Government has allowed private sector coal miners to sell the mineral to industry directly with the public sector Coal India Limited (CIL) only raising the bills for the transactions;

(b) if so, the details thereof;

(c) whether it is also a fact that the plan will ensure that the money from the sale will come only to CIL as envisaged by the Coal Act, but the sales will be several times faster than what happens now; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL) : (a) to (d) CIL outsources the works related to mining of coal, removal of over burden and transportation of coal as per their policy. The contractors engaged for this purpose are not allowed to sell coal.

Allocation of coal to SMSIs

2948. SHRI D.P. TRIPATHI : Will the Minister of COAL be pleased to state:

(a) whether Government has received complaints regarding closure of small and medium scale industries (SMSI) due to non- allocation of coal to them;

(b) if so, the details thereof and the action taken/being taken thereon; and

(c) whether Government proposes to amend the policy of allocation of coal to SMSIs and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL) : (a) and (b) In view of the heavy demand, it has not been possible to meet the entire requirement of all sectors, including medium and small industries, from domestic coal. As per New Coal Distribution Policy, CIL is supplying coal to small and medium scale industries through Fuel Supply Agreement, State Agency nominated by the concerned State and E-auction.

(c) No, Sir.

Cancellation of coal blocks

2949. SHRI AAYANUR MANJUNATHA : Will the Minister of COAL be pleased to state:

(a) whether coal blocks have been allocated to such companies which do not have any power projects to implement;

(b) if so, the details of such companies which have received such allocations during the last three years;

(c) the basis on which coal blocks have been allocated to such companies;

(d) whether Government has started the process to cancel the allocation of coal blocks made to such companies; and

(e) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL) : (a) Coal blocks are allocated to eligible public and private sector companies registered under the Indian Companies Act, 1956 for approved end-use projects *viz.* generation of power, production of iron & steel, production of cement and production of syn-gas through coal gasification (underground and surface) and coal liquefaction for captive mining in pursuance of Section 3 of the Coal Mines (Nationalisation) Act, 1973.

Coal blocks for generation of power were allocated for the end use projects (EUPs) to be set up as well as for the existing EUPs. The production from the coal block is